
Sl.No.	Name of the Bank	Penalty Amount (in crores)
7.	Development Credit Bank Ltd.	1.00
8.	Dhanlaxmi Bank	2.00
9.	Indian Overseas Bank	3.002
10.	ING Vysya Bank Ltd.	1.50
11.	Jammu and Kashmir Bank Ltd.	2.501
12.	Kotak Mahindra Bank Ltd.	1.501
13.	Oriental Bank of Commerce	2.00
14.	Punjab and Sind Bank	2.50
15.	Punjab National Bank	2.50
16.	State Bank of India	3.00
17.	The Federal Bank Ltd.	3.00
18.	The Lakshmi Vilas Bank Ltd.	2.50
19.	The Ratnakar Bank Ltd.	0.50
20.	United Bank of India	2.50
21.	Vijaya Bank	2.00
22.	Yes Bank	2.00
URBAN CO-OPERATIVE BANKS		0.50

Payment of CST compensation

2050. SHRI BHARATSINH PRABHATSINH PARMAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government has made any provision in the budget for the year 2013-14 towards the CST compensation;

(b) if so, whether the Central Government has released any compensation to any of the States during the year 2013-14;

(c) if not, what are the reasons therefor; and

(d) by when the outstanding CST claims of the States will be released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM) : (a) Yes, Sir. A provision of Rs. 9300 crore has been in the budget for the year 2013-14 towards the CST compensation.

(b) No, Sir.

(c) and (d) Action is under consideration.

Audit of private enterprises by CAG

2051. SHRI SABIR ALI : Will the Minister of FINANCE be pleased to state :

(a) the details of existing rule empowering the CAG to conduct and audit on the accounts of the public enterprises wherein substantial public funds are invested; and

(b) the details of the private enterprises having sufficient public funds invested therein whose audit of account has been conducted by the CAG?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) Section 20 of Comptroller and Auditor General's (Duties, Power and Conditions of Service) Act, 1971.

(b) Audit of accounts of the Audit of the private enterprises having sufficient public funds invested therein has not been conducted by the CAG at present. However, audit of following three private companies has been taken up:-

1. BSES Rajdhani Power Limited;
2. BSES Yamuna Power Limited; and
3. Tata Power Delhi Distribution Limited;